craft, this will send panic waves and the passengers will not want to fly by this Airlines. We want the Minister to clarify this.

MR. CHAIRMAN: As I said, you give proper notice.

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): He is unnecessarily creating panic.

SHRI GEORGE FERNANDES: You are taking two months to deliver my letters. I am giving a motion of privilege against you. You are not delivering my letters.

15.26 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 8th March, 1982 will consist of:—

1. Consideration of any item of Government Business carried over from today's Order Paper.

2. Submission to the vote of the House of the Demands for Grants on Account (General) for 1982-83.

3. Discussion and voting on the Supplementary Demands for Grants (General) for 1981-82.

SHRI GEORGE FERNANDES (Muzaffarpur): What about textile workers strike in Bombay?

SHRI SUDHIR GIRI (Contai): Sir, I would like to place in the House today the following issues for taking them up in the next week's business.

(1) A serious situation has arisen in West Bengal because of the failure of paddy crops this year due to cyclone, flood, draught and Thurgo virus attack. The rural people are not getting wheat and rice through the M. R. ships because of the failure of the F.C.I. to release the same in time. This matter should be discussed in the House.

(2) The cotton and jute growers in the country are in tremendous misery due to non-receipt of remunerative prices. The middlemen and the industrialists are enjoying the fruits of the poor peasants. I, therefore, demand that these issues should be discussed in the House next week.

MR. CHAIRMAN: Ordinarily, the non-official business should be taken up exactly at 3.30 P.M. But there are 9 more members who want to make their submissions. So, if the House agrees, let the members make their submissions and then we will take up the non-official business.

SOME HON. MEMBERS: Yes.

SHRI GEORGE FERNANDES: To that extent, the time for the Private Members' business may be extended.

MR. CHAIRMAN: The time will be extended. In the time allotted for the Private Members' business, there will not be any curtailment.

PROF. MADHU DANDAVATE (Rajapur): The Government is a great supporter of private sector.

DR. SUBRAMANIAM SWAMY (Bombay North East): Sir, under next week's Government business, I would like to say the following.

The commuters of Bombay who travel by the suburban rail services are suffering very much because of extreme neglected by the Railway Minister. Over 30 per cent of the rail coaches are of 1951 vintage and there is frequent cancellation. The Government has failed to say anything on this score in the Railway Budget I demand a special discussion on the

[Dr. Subramaniam Swamy]

subject so that I may present to this House for the Government's consideration a modernisation plan for the suburban services.

Coming to the second point, on this the Minister can react immediately. This is about the sufferings of about 50,000 slum dwellers. He is not listening to me. Look at the Minister's callous attitude he is taking on slum dwellers.

(Interruptions)

58,000 slum tenement dwellers on Central Government land in Bombay are suffering from lack of amenities because of failure of Government to make a policy for them. They are poor people, I know. But, you do not care for them. I demand that the Government come forward with a policy for slum improvement, if you care for them.

SHRI HARIKESH BAHADUR (Gorakhpur): Sir, the hailstorm has badly destroyed rabi crop and it has done a tremendous harm to the farmers in agricultural production. This disaster would affect our national economy and would create innumerable problems for the poor people including the small and the marginal farmers. Some people are already on the verge of starvation. This is a matter of grave concern and, therefore, it should be discussed in the House during next week.

Secondly, it is a mater of serious concern that some MLAs have placed their signatures on Re. 1 stamp paper stating that they were offering the traditional symbol to the Chogyal's son proclaiming him the 13th Chogyal of Sikkim. That is against the spirit of national integrity and unity. Therefore, a discussion should be allowed in the House during next week on this subject.

श्री जयपाल सिंह कश्यप (आंवला) : मान्यवर, मैं आगामी सप्ताह की कार्यवाही में निम्न दो बातें सम्मिलित कराना चाहता हूं :

1. बदायूं में स्थित किसान सहकारी चीनी मिल में गंभीर अनियमिततायें चल रही हैं । किसानों का गन्ना क्रम केन्द्रों पर 13 रु० प्रति क्विंटल अधिकारियों द्वारा ही खरीदकर फैक्टरी को निर्धारित कीमत पर बेंच दिया जाता है, इसके अलावा क्रय केन्द्रों पर तौल में गम्भीर अनियमितताएं हैं जिससे हजारों क्विंटल गन्ने की प्रतिदिन चोरी हो रही है । उपरोक्त फैक्ट्री के प्रशासक प्राइवेट क्रैशर मालिकों से मिलकर 11 रु० प्रति क्विंटल के भाव पर गन्ना बिकवा रहे हैं और फैक्टरी पूरी क्षमता से काम नहीं कर रही है, व फैक्टरी की मशीनें जो अभी खरीदी गई हैं उनको बंद कर दिया जाता है और फैक्टरी में लाखों रुपये की अनियमितताएं व्याप्त हैं । शीघ्र ही इस मामले पर चर्चा होना व किसानों को राहत मिलना आवश्यक है ।

2. बदायूं-बरेली के मध्य चापट नामक स्थान पर गैस द्वारा चालित रासायनिक खाद की फैक्ट्री के लिए इस क्षेत्र की जनता काफी दिन से मांग चल रही है । सारी सुविधायें, रेल सड़क व पानी, इस स्थान पर उपलब्ध हैं व बड़ी मात्रा में जमीन भी बिना मूल्य के उपलब्ध है । इसलिये चापट में शीघ्र ही खाद का कारखाना स्थापित होना आवश्यक है और फरीदपुर, दातागंज, बिनावर, वजीरगंज, भसौरा व आंवला में सूती कताई मिल व चीनी कारखानों की स्थापना भी आवश्यक है ताकि इस क्षेत्र की बेरोजगारी दूर हो सके । इस मामले को भी आगामी सप्ताह की संसद की कार्यवाही में सम्मिलित किया जाये ।

PROF. MADHU DANDAVATE: Sir, I suggest only one item for next week's Government business: 'Challenge to Sikkim's integration

with India'. It has been reported that some MLAs and other political leaders in Sikkim had made a statement on a stamp paper offering the traditional scarf to the Chogyal's eldest living son.....

MR. CHAIRMAN: What is the significance of this stamp paper?

PROF. MADHU DANDAVATE: It has a legal validity.

DR. SUBRAMANIAM SWAMY: It is a commitment. It is invalid because in the meantime Shri C. M. Stephen has raised the prices.

PROF. MADHU DANDAVATE: This Government makes a stamp paper that would not be considered at all.....proclaiming him as 13th conseerated Chogyal of Sikkim.

According to the information reported in the press which is very interesting, some MLAs have withdrawn their signatures from the statement and in their original draft of their letter, they had stated that they had signed a statement under the influence of liquor.

Mr. Namgyal, the ex-Chogyal's son has declared that the events following the his father's death show that the people of Sikkim have not reconciled themselvs to Sikkim's merger with India and has further announced that he was not averse to the idea of taking the mantle of the Chogyal. He has also challenged the Resolution of the Sikkim Assembly regarding Sikkim's merger with India and indicated that the Resolution was passed under duress.

These events in Sikkim are a direct challenge to Sikkim's integration with India and they should be discussed in this House next week.

श्री सत्य नारायण जटिया (उज्जैन) : सभापति महोदय, मैं निम्न दो विषयों को आगामी सप्ताह की कार्य-सूची में सम्मिलित किये जाने का उल्लेख करता हूं...

संस्कृत को राष्ट्रीय सम्मान की अभिव्यक्ति का माध्यम बनाया जाये। भारतीय सांस्कृतिक गौरव और परम्पराओं का दर्शन, राष्ट्रीय पर्व, उत्सवों, समारोह और आयोजनों के अवसर पर सम्मान प्रदर्शित करने का माध्यम संस्कृत होनी चाहिये।

संस्कृत, भारतीय भाषाओं की जननी है, जिसमें विपुल ज्ञान और विज्ञान समाये हुये हैं, इसे प्रतिष्ठित किया जाना चाहिये।

देश के अनेक प्रदेशों में विद्युत संकट व्याप्त है, जिसमें प्रमुखतः मध्य प्रदेश अपनी औद्योगिक मांग की पूर्ति करने में, कृषि के लिये सिंचाई विद्युत पम्पों को विद्युत प्रदाय करने में तथा घरेलू उपभोक्ताओं की खपत की पूर्ति करने में विफल हो गया है। मध्य प्रदेश की कुल उत्पादन क्षमता 1630 मेगावाट का आधा भी उत्पादन नहीं हो रहा है। ताप बिजली घरों की उत्पादन इकाइयां प्रायः किसी न किसी दोष के कारण खराब हो जाती हैं। इन बिजली घरों को जिस किस्म के कोयले की जरूरत होती है, उस किस्म का कोयला उपलब्ध नहीं है। बिजली उपलब्ध नहीं होने के कारण औद्योगिक उत्पादन तो प्रभावित हो ही रहा है, अनेक उद्योगों में लोग बेरोजगार हो गये हैं। मध्य प्रदेश में बिजली की इस कमी की ओर केन्द्र सरकार ध्यान दे, उसे अन्य प्रदेशों से मिलने वाला उसका हिस्सा तथा कमी की पूर्ति के लिये अतिरिक्त विद्युत उपलब्ध कराये। मध्य प्रदेश में केन्द्र सरकार की योजना के तहत बनाये जा रहे बिजली घरों के निर्माण कार्य में गति लाकर मध्य प्रदेश को वर्तमान तथा भविष्य के ऊर्जा संकट से बचाया जाये।

SHRI CHITTA BASU (Barasat): Sir, I want that the followig two subjects

[Shri Chitta Basu]

should be included in the next week's business:—

One is about the notification of 6 industries and services as essential services. The Government have recently issued a notification the effect of which would be that the Govverment shall have the power to detain any worker or employee who goes on strike in these industries and services under the National Security Act. The list of the industries and services is wide and cover almost all sections of the working class. There is an omnibus clause which seeks to give this power to the Government to all industries covered by the Industries (Development and Regulation) Act. This is nothing but a blanket ban on the right of the workers to strike. This is undemocratic, pernicious and smacks of authoritarianism. This is an attack on the trade union rights of the working class. I have given a motion and it has been admitted. I think, the time should be fixed up for a discussion on this subject.

The second is regarding closure of about 14 jute mills. Recently, about 14 jute mills in West Bengal have been closed as locked-out, throwing more than 50,000 workers out of employment. This has wider ramifications in the existing socio-economic conditions in West Bengal. This matter, therefore, assumes importance and this should also be discussed.

प्रो० अजित कुमार मेहता (समस्तीपुर): सभापति महोदय, योजना आयोग की 28 दिसम्बर, 1981 की बैठक में फ़ैसला किया गया कि अब पूंजीनिवेश पर कम और उत्पादन पर अधिक वल दिया जाए तथा प्रौद्योगिक क्षेत्र के मर्म-भाग यानी कोर सैक्टर पर अधिक लगत बढ़ाई जाए। कोर सैक्टर का भी मुख्य मर्म-भाग है तेल और बिजली। राष्ट्रीय धन का बहुलांश इन्हीं दोनों पर लगाने का फ़ैसला किया गया है। इसका कारण यह है कि सरकार ने अन्तर्राष्ट्रीय मुद्रा कोष (अ ई एम एफ़) को आश्वासन दिया है कि वह 1985 तक देश में 300 लाख टन तेल प्रति-वर्ष उत्पादन के लिए हर सम्भव प्रयास करेगी। 1981 में पेट्रोलियम पदार्थों के दाम बढ़ने से लगभग 5000 करोड़ रुपये की अतिरिक्त राशि मैं सरकार को करों आदि के ज़रिये अधिकांश भाग मिला। इस तरह तेल के मद में अधिक लागत का सीधे कोई औचित्य नहीं था, तो भी औद्योगिक दुश्चक्र जारी करने के लिए यह आवश्यक समझा गया कि तेल की आमदनी छिपा कर उसकी लागत में वृद्धि प्रदर्शित की जाए, ताकि यह आमदनी सरकारी ठाट बाट में गैर-योजना मद्दों में तथा गैर-विकास कार्यों में धड़ल्ले के साथ ख़र्च की जा सके।

कोर सैक्टर के दूसरे मुख्य भाग बिजली के बारे में राज्यों के बिजली बोर्डों की अक्षमता को दूर करने के लिए समयबद्ध कार्यक्रम को औपचारिक घोषणा की गई है, लेकिन वास्तविकता यह है कि हमारे वर्तमान ताप बिजलीघरों की उत्पादन-क्षमता का ही पूरा इस्तेमाल नहीं हो पा रहा है। ऊर्जा की जिस देशव्यापी कमी का शोर मचा कर इस कोर सैक्टर में और अधिक राष्ट्रीय धन लगाने की आवश्यकता बताई जा रही है, उस कमी का कारण उत्पादन-क्षमता का इस्तेमाल नहीं कर पाना ही है। 1976–77 में ताप बिजलीघरों का संयंत्र भाग 56 प्रतिशत था। मगर वह 1979–80 में 45.4 प्रतिशत और 1980–81 में 42.2 प्रतिशत ही रह गया है। छठी योजना में ऊर्जा उत्पादन में 20,000 मेगावाट की वृद्धि का लक्ष्य रखा गया है, पर एक आंकलन के अनुसार अधिकतम 17,500 मेगावाट की ही वृद्धि हो पायेगी और कुल मांग की पूर्ति में 15, 20 प्रतिशत की कमी रह जाएगी। इस प्रकार ऊर्जा संकट का शोर बराबर जारी रहेगा तथा कोर सैक्टर की इन दोनों मदों में

अधिक धन विनियोजन का आग्रह किया जाता रहेगा। दूसरी ओर कोर सैक्टर के इन गर्भ-भागों की खुराक के लिए अत्यधिक आयात होता रहेगा। इस प्रकार यह दुष्चक्र बराबर जारी रहेगा। राष्ट्र को इससे त्राण मिलना चाहिए।

इस लिए मैं आग्रह करता हूं कि अगले सप्ताह के कार्यक्रम में इस विषय पर चर्चा को सम्मिलित किया जाए।

MR. CHAIRMAN: Shrimati Pramila Dandavate....She is absent.

SHRI BHISHMA NARAIN SINGH: I am extremely grateful to the hon. Members for the valuable suggestions they have made. I will go through the record and if I think proper, I will bring them to notice of the Business Advisory Committee.

DR. SUBRAMNIAM SWAMY: What about the slums? You are the Minister-in-charge.

SHRI BHISHMA NARAIN SINGH: That will also be brought to the notice of the BAC.

DR. SUBRAMANIAM SWAMY: You are the Minister-in-charge.

SHRI BHISHMA NARAIN SINGH: I will look into it.

15.44 hrs.

LIMESTONE AND DOLOMITE MINES LABOUR WELFARE FUND (AMENDMENT BILL*

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI BHAGWAT JHA AZAD): I beg to move for leave to introduce a Bill to amend the Limestone and Dolomite Mines Labour Welfare Fund Act, 1972.

MR. CHAIRMAN: The question is:

"That leave be granted to introduce a Bill to amend the Limestone and Dolomite Mines Labour Welfare Fund Act, 1972."

The motion was adopted.

SHRI BHAGWAT JHA AZAD: I introduce † the Bill.

MR. CHAIRMAN: Now we take up the Private Member's Business.

SHRI EDUARDO FALEIRO (Mormugao): On a point of clarification Sir. It is a very settled practice in this House that private members' time is never reduced.....

MR. CHAIRMAN: On that issue I hae already given the ruling that to the extent Private Members' time is reduced, the sitting of the House will be extended.

Now, Shri Sawant.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS THIRTY SIXTH REPORT

SHRI T. M. SAWANT (Osmanabad): I beg to move:

"That this House do agree with the Thirty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd March, 1982."

MR. CHAIRMAN: The question is:

"That this House do agree with the Thirty-sixth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd March, 1982."

The motions was adopted.

---

*Published in Gazette of India Extraordinary, Part II, section 2, dated 5-3-1982.

†I Introduced with recommenda- tion of the President.